

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO:991/99

FRIDAY the 4th day of JULY 2003

CORAM: Hon'ble Shri Justice R.R.K. Trivedi - Vice Chairman
Hon'ble Shri Shankar Prasad - Member(A)

Mrs. Sujata Nitin Tambe
12/81, New H.B. Colony,
Ambernath.Applicant.

By Advocate Shri S.P. Kulkarni

v/s

1. Union of India through
The General Manager
Central Railway,
Bombay V.T.
2. The Divisional Railway Manager
Central Railay, Bombay V.T.Respondents.

By Advocate Shri V.D. Vadhavkar.

ORDER (ORAL)

{Per Justice R.R.K. Trivedi, Vice Chairman}

By this OA under Section 19 of the Administrative Tribunals Act, 1985 the applicant has prayed for a direction to the respondents to grant her the benefit of the Judgment dated 15.11.1987 passed in OA.172 of 1994 and 912 of 1994 (Miss Brigida D'Souza Vs. Union of India & others). The direction of the Tribunal in the said OA was as under :-

"8. For the reasons given in the OA 172 of 1994 the applicants in this case are also also entitled to succeed and the orders in OA 172/94 would apply to the case of applicants in this case mutatis-mutandis with payment of arrears being confined to the one year prior to the date of filing of the OA which in this case would be 23.2.1993, OA havingbeenfiled on 23.2.94. There will be no order as to costs."

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2. Applicant filed representation before the respondents on 22.7.1998. The grievance is that though representation was filed, it has not been considered and decided.

3. The respondents have filed counter-reply. In para 11 thereof it has been stated that representation dated 22.7.1998 is accepted. As the representation was filed, the respondents were in obligation to decide the same by a reasoned order within reasonable time. It has not been done. Consequently, the OA is disposed of with direction to respondent no.2 - the Divisional Railway Manager, Central Railway, CST, Mumbai to consider and decide the representation dated 22.7.1998 within a period of three months from the date of receipt of a copy of this order. To avoid delay, it shall be open to the applicant to give copy of the representation along with copy of this order. The OA is disposed of accordingly. No costs.

Shankar Prasad

(Shankar Prasad)
Member (A)

R.R.K.Trivedi

(R.R.K.Trivedi)
Vice Chairman

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